

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 632 OF 2022

IN THE MATTER OF:

V.K. TYAGI

.... APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS.

...RESPONDENT(s)

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THROUGH COUNSEL



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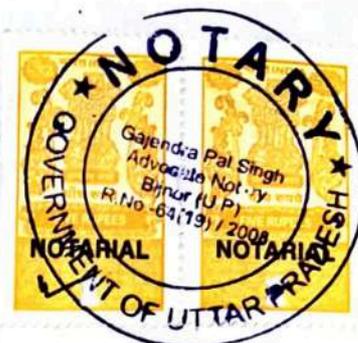
DATE: - 12.03.2026

PLACE: - Noida

2222
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 632 OF 2022



IN THE MATTER OF:

V.K. TYAGI

.... APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS.

...RESPONDENT(S)

RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, BIJNOR IN
COMPLIANCE OF THE ORDER DT. 16.01.2026 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Jasjit Kaur, aged about 41 years, D/o Shri Parminder Singh, currently posted as District Magistrate, Bijnor, do hereby solemnly affirm and state on oath as under:-

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response on behalf of the District Administration, Bijnor.
2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That the present matter was last listed for hearing on 16.01.2026, wherein the Hon'ble Tribunal directed as under:

"2. In view of the facts and circumstances of the case we consider presence of the District Magistrate Saharanpur, District Magistrate, Muzaffarnagar and District Magistrate, Bijnor to be essential for just and proper adjudication of the substantial environmental questions involved in the case. Accordingly, District Magistrate Saharanpur, District Magistrate, Muzaffarnagar and District Magistrate, Bijnor are impleaded as respondents no. 10 to 12.

3. The Registry is directed to amend the memo of parties accordingly and to issue notice to newly impleaded respondents no. 10 to 12.

4. At this stage, Mr. Bhanwar Pal Singh Jadon, Advocate, who is already representing respondent no. 7, has accepted notices on behalf of respondents no. 10 to 12- District Magistrate Saharanpur, District Magistrate, Muzaffarnagar and District Magistrate, Bijnor respectively.

5. Replies may be filed by the District Magistrate Saharanpur, District Magistrate, Muzaffarnagar and District Magistrate, Bijnor within one month."

4. That it is submitted that the present matter pertains to the rejuvenation of River Solani (also known as River Solani/Saloni), a tributary of River Ganga. The original grievance raised by the Applicant by letter dt. 19.05.2022 relates to:
- (a) encroachment on the land of River Solani for cultivation causing obstruction to its flow; (b) discharge of untreated domestic sewage/industrial



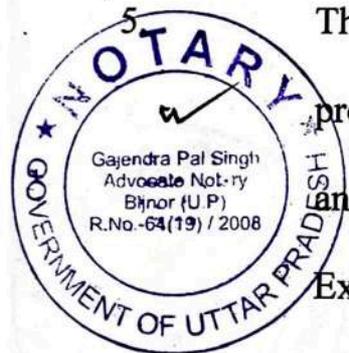
2224

effluents into the river; and (c) identification, demarcation and protection of the Flood Plain Zone of the river. The Hon'ble Tribunal vide Order dt. 03.07.2025 noted that the question of rejuvenation of River Solani involves three material aspects, namely: (a) Identification and demarcation of its Flood Plain Zone; (b) Identification and removal of encroachments on its river bed/catchment area; and (c) Tapping of drains discharging domestic sewage/industrial effluents in it.

That it is respectfully submitted that upon receipt of notice in the present proceedings, the District Administration, Bijnor conducted a thorough inquiry and obtained reports from the concerned departments. It is submitted that the Executive Engineer, Afzalgarh Sinchai Khand, Dhampur, District Bijnor vide letter dt. 06.03.2026 and the Executive Engineer, Madhya Ganga Nahar Nirmad Khand-5, Bijnor vide letter dt. 07.03.2026 have both categorically informed that River Solani does not fall within the catchment area/territorial limits of District Bijnor and no upstream flow or drainage from District Bijnor merges into River Solani.

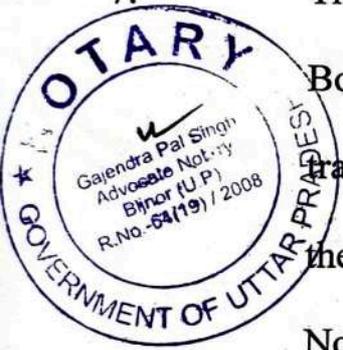
Copies of the letters dt. 06.03.2026 and dt. 07.03.2026 of the Irrigation Department are annexed herewith as **ANNEXURE R-1**.

6. That it is further submitted that as per the reports of the Irrigation Department, Bijnor dt. 06.03.2026 and dt. 07.03.2026, River Solani originates from District Saharanpur (U.P.), flows through Haridwar District (Uttarakhand), and re-



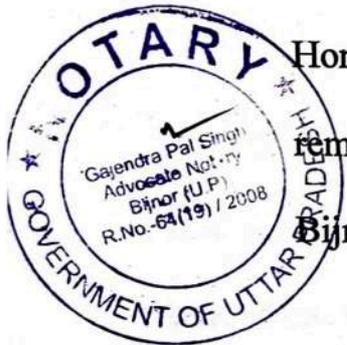
enters U.P. only in District Muzaffarnagar where it merges with River Ban Ganga at Shukteerth to form River Boodhi Ganga, which ultimately meets the Ganga at Bijnaur Barrage. The river flows exclusively through the catchment areas of Districts Saharanpur and Muzaffarnagar and **does not flow through or touch the territorial limits of District Bijnor at any point.** The administrative control of River Boodhi Ganga falls under Drainage Khand Pratham, Meerut, not District Bijnor and no records relating to River Solani are maintained in any Khand of District Bijnor."

7.



That it is further submitted that the Regional Office, U.P. Pollution Control Board, Muzaffarnagar conducted a detailed survey for source mapping, travelling route and sewage/industrial discharge status in River Solani within the limits of District Muzaffarnagar on 25.09.2025. In the similar matters OA No. 495/2023 and OA No. 530/2022 before the Hon'ble Tribunal, the Joint Committee comprising CPCB, UPPCB, UKPCB, MoEF&CC, NMCG and District Administration of Uttarakhand & Uttar Pradesh conducted site surveys from Roorkee (Uttarakhand) till the downstream at Shukratal Ghat, Muzaffarnagar. The survey confirmed that **all major cities, towns and villages discharging untreated effluents into River Solani fall exclusively within the jurisdiction of Uttarakhand**, and that the river does not flow through or have any connection with District Bijnor. A copy of the Status Report dt. 01.10.2025 of U.P. Pollution Control Board already filed before this Hon'ble Tribunal is referred to as **ANNEXURE R-2.**

8. That in view of the foregoing, it is respectfully submitted that since River Solani **does not fall within the catchment area or territorial limits of District Bijnor**, the District Administration, Bijnor has no direct role in the issues of encroachment, sewage discharge, or flood plain demarcation of River Solani. Neither any encroachment on River Solani has taken place from District Bijnor, nor any sewage or industrial effluent from District Bijnor has been discharged into River Solani. Accordingly, the District Administration, Bijnor respectfully submits that the three material aspects identified by this Hon'ble Tribunal vide Order dt. 03.07.2025 viz. flood plain demarcation, removal of encroachments, and tapping of drains are not applicable to District Bijnor with respect to River Solani.

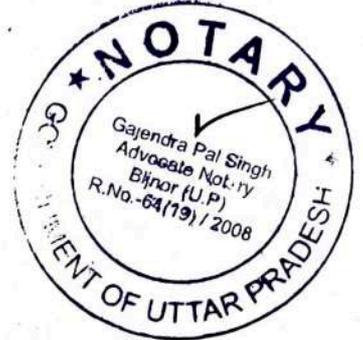


9. That the District Administration, Bijnor is fully committed to cooperating with this Hon'ble Tribunal and with all concerned authorities in the matter of environmental protection and river rejuvenation. The District Administration, Bijnor shall abide by and implement all directions that this Hon'ble Tribunal may be pleased to pass in the interest of the environment and public health, to the extent that the same pertain to the territorial jurisdiction and administrative functions of District Bijnor.
10. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is respectfully prayed that: (a) the same be taken on record; and (b) in view of the categorical confirmation by the Irrigation Department that River Solani does not fall within the catchment area/territorial limits of

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District Bijnor, this Hon'ble Tribunal may be pleased to pass such further orders/directions as it deems fit and proper in the facts and circumstances of the present case.

DEPONENT



VERIFICATION

Verified at Bijnor on this 12 day of March, 2026, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Sworn before me on this 12 day of the Month 26
by M. Jasjit Singh
who has been identified by Gajendra Pal Singh
who is personally known to me Jasjit Singh
whose signature (S) is/are here it appended

DEPONENT

12/3/2026
Gajendra Pal Singh
NOTARY,
BIJNOR-246701 (U.P.)



प्रेषक,

अधिकाशासी अभियन्ता,
अफजलगढ सिंचाई खण्ड, धामपुर
(बिजनौर)

प्रेषित,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय महर्षि दयानंद नगर,
निकट सेंटमेरी स्कूल, आदमपुर, चक्कर रोड,
बिजनौर-246701।

पत्रांक: 4468 /अ०सि०ख०/ उब्बू-6.

दिनांक: 06-03-2026

विषय:- मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या-632/2022 (आई० ए० संख्या-499/2024)
वी०के०त्यागी बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य में पारित आदेश दिनांक 16.01.2026 के
सम्बन्ध में।

सन्दर्भ: आपका पत्र सं० 1475/एन-73/जनरल 2026, दिनांक 06.03.2026।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें, जिसके द्वारा सोनाली नदी
जनपद बिजनौर के क्षेत्रान्तर्गत आच्छादित होने अथवा जनपद बिजनौर से किसी भी प्रकार का उत्प्रवाह
सोनाली नदी में प्रवाहित होने के सम्बन्ध में विवरण उपलब्ध कराने की वांछना की गयी है।

अतः उक्त के कम में अवगत कराना है कि इस खण्ड के क्षेत्रान्तर्गत जनपद बिजनौर में
सोनाली नदी नहीं आती है।

सूचनार्थ प्रेषित।

(अवधेश कुमार शर्मा)

अधिकाशासी अभियन्ता

अफजलगढ सिंचाई खण्ड
विपिन कुमार
अरिष्ठ सहायक धामपुर

प्रेषक,

अधिशाली अभियन्ता
मध्य गंगा नहर निर्माण खण्ड-5
बिजनौर।

प्रेषित,

क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिजनौर।

पत्रांक: 424 / मगख-5/सी-19,

विषय:

दिनांक: 07/3/2026
मा0एन0जी0टी0 में विचारधीन ओ0ए0 संख्या 632/2022 (आई0ए0संख्या-499/2024) वी0के0त्यागी
बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य में पारित आदेश दिनांक 16-01-2026 के सम्बन्ध में।

सन्दर्भ:

आपका पत्रांक 1476/एन-76/जनरल-2026/दिनांक 06-03-2026 एवं पत्रांक 1486/
एन-76/जनरल-2026/दिनांक 07-03-2026

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें। मा0एन0जी0टी0 में विचारधीन
ओ0ए0 संख्या 632/2022 (आई0ए0संख्या-499/2024) वी0के0 त्यागी बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य में
पारित आदेश दिनांक 16-01-2026 के अनुपालन में सोलानी नदी के जनपद बिजनौर के क्षेत्रान्तर्गत आच्छादित होने
अथवा जनपद बिजनौर से किसी भी प्रकार का उत्प्रवाह सोलानी नदी में प्रवाहित होने के सम्बन्ध में विवरण आपको
उपलब्ध कराने हेतु निर्देशित किया है।

अवगत कराना है कि सोलानी नदी शुक्रताल के समीप से होकर बहती हुई जनपद मुजफ्फरनगर की
सीमा में प्रवाहित होकर गंगा नदी में समाहित हो रही है, जिसका प्रशासनिक नियंत्रण/अनुरक्षण, ड्रेनेज खण्ड प्रथम
मेरठ द्वारा किया जाता है, इसी प्रकार बूढ़ी गंगा का कार्यक्षेत्र भी ड्रेनेज खण्ड प्रथम के अन्तर्गत आता है। उक्त से
सम्बन्धित कोई भी अभिलेख इस खण्ड में उपलब्ध नहीं है। यह भी अवगत कराना है कि इस खण्ड के अन्तर्गत चौ0
चरण सिंह मध्य गंगा एवं अपस्ट्रीम में गंगा नदी का 09 कि0मी0 का क्षेत्र आता है। सूचनार्थ एवं अग्रिम आवश्यक
कार्यवाही हेतु प्रेषित है।

for अधिशाली अभियन्ता
मध्य गंगा नहर निर्माण खण्ड-5
बिजनौर।

पत्रांक / मगख-5/तदिनांक

प्रतिलिपि सहायक अभियन्ता प्रथम, मध्य गंगा नहर निर्माण खण्ड-5, बिजनौर को उनके पत्रांक
67/स0अ0-1/दिनांक 07-03-2026 के सन्दर्भ में सूचनार्थ प्रेषित है।

अधिशाली अभियन्ता
मध्य गंगा नहर निर्माण खण्ड-5
बिजनौर।

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 632 of 2022

IN THE MATTER OF:
V. K Tyagi.

.....APPLICANT

VERSUS

STATE OF UTTARAKHAND & OTHERSRESPONDENTS

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NEW DELHI
DATED: 01.10.2025



(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 632 of 2022

IN THE MATTER OF:

V.K. TYAGI

.....APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS. RESPONDENTS

STATUS REPORT ON BEHALF OF U.P. POLLUTION
CONTROL BOARD

I, Geetesh Chandra, S/o Shri Rade Shyam Chandra, aged about 47 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Muzaffarnagar, U.P. do hereby solemnly affirm and state on oath as under:

1. That in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 03.07.2025 when this Hon'ble Tribunal issued the following directions:

"5. The Respondents are directed to take requisite action and file action taken reports giving all requisite details regarding their action plan, remedial measures already taken/required to be taken, the budgetary

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
29 SEP 2025



allocation made/to be made, the timeless for execution/completion of the work and names of the agencies entrusted with the task of executing the work and names of the agencies entrusted with the task of monitoring the same.

6. Detailed action taken reports may be filed by the Respondents with respect to all relevant aspects as mentioned above within three months.

7. List on 08.10.2025 for further consideration."

3. That in compliance of the said direction present status report is being filed on behalf of U.P. Pollution Control Board.

4. That the Regional Office of U.P. Pollution Control Board has conducted a survey for source mapping and travelling route, and sewage/industrial discharge status in river Solani as well as in River Ban Ganga within the limits of Muzaffarnagar District.

5. That as per the said survey it has been found that no sewage or industrial pollution is being discharged in river Solani during its course in Muzaffarnagar. A copy of such status report is being filed as Annexure-1.

6. That it is further submitted that the Regional Office of U.P. Pollution Control Board at Saharanpur has also informed that as per the record maintained by the office, there is no



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

29 SEP 2025

industries in the catchment area of River Solani in District Saharanpur.

7. That the above status report is being submitted for kind consideration of this Hon'ble Tribunal.

NOTARY

NOTARY

[Signature]
DEPONENT

VERIFICATION:

I, do hereby verify that the contents of above affidavit are true and correct to my knowledge derived from official record No part of it is false and nothing material has been concealed therefrom.

VERIFIED ON 29th DAY OF SEPTEMBER, 2025 AT MUZAFFARNAGAR, U.P.

NOTARY

[Signature]
DEPONENT



[Signature]
I, the deponent, have called upon the deponent who has examined the contents of the affidavit and has paid the charges and the deponent fee.
NOTARY DISTT MUZAFFARNAGAR

Identified by *[Signature]*

PRERNA TIAGI
NOTARY
MUZAFFARNAGAR

29 SEP 2025

Status Report in compliance to Hon'ble National Green Tribunal order dated 03.07.2025 in the matter of O.A. No. 632/2022 V.K. Tyagi Vs State of Uttarakhand & Ors.

In reference to the O.A. No. 632/2022 V.K. Tyagi Vs State of Uttarakhand & Ors, order passed by Hon'ble NGT on date 03.07.2025 is as follows :

"3. *The question of rejuvenation of river Sonali involves three material aspects as mentioned hereunder:-*

(a) Identification and demarcation of its Flood Plain Zone.

(b) Identification and removal of encroachments on its river bed/catchment area.

(c) Tapping of drains discharging domestic sewage/industrial effluents in it for ensuring that untreated domestic sewage/industrial effluents is not discharged in it.

4. Even though, this case is pending since the year 2022 but all requisite remedial measures have not been taken and complete action taken reports have not been filed so far.

5. The respondents are directed to take requisite action and file action taken reports giving all requisite details regarding their action plan, remedial measures already taken/required to be taken, the budgetary allocation made/to be made, the timelines for execution/completion of the work and names of the agencies entrusted with the task of executing the work and names of the agencies entrusted with the task of monitoring the same.

6. Detailed action taken reports may be filed by the respondents with respect to all-relevant aspects as mentioned above within three months.

7. List on 08.10.2025 for further consideration.

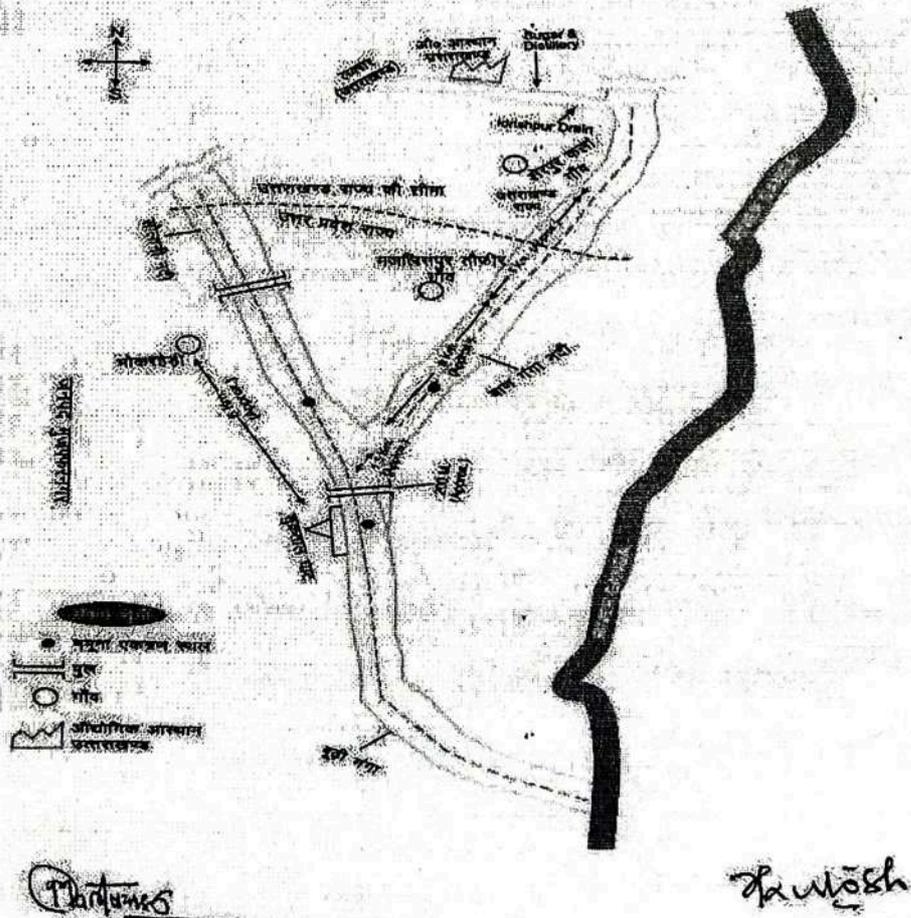
Pratima

Pratima

Major facts about Solani river identified by U.P. Pollution Control Board, Muzaffarnagar while conducting survey of Solani River

The Solani River originates from District Saharanpur (UP) and flows through Roorkee city in Haridwar District of Uttarakhand, then re-enters in district Muzaffarnagar in Uttar Pradesh, reaching the historical and religious city of Shukteerth, where it merges with river Ban Ganga. After originating, the Solani river covers a distance of approximately 145 kms. passing through towns like Biharigarh (UP), Bhagwanpur, Roorkee and Laksar (UK). It is a rain fed river, almost dry during winter but prone to flooding during the monsoon, causing significant damage to low lying areas along its banks. The Solani river has made its basin fertile for agriculture.

Further, in compliance of latest order dated 03.07.2025 passed by the Tribunal, a latest inspection conducted by U.P. Pollution Control Board, Muzaffarnagar on dated 25.09.2025 for source mapping, travelling route and sewage/industrial discharge status in river Solani as well as river Ban Ganga passes through the boundary of district Muzaffarnagar, it is found that any kind of sewage/industrial discharge through any drain has not fallen into the river Solani in district Muzaffarnagar area.



Further, it is to be noted that Original Application No. 495/2023 Mohd. Amjad Vs CPCB with Original Application No. 530/2022 Anuj Kumar Vs State of Uttarakhand & Ors. which is disposed of on dated 20.05.2025. The above cases were related to the water pollution in river Solani and river Ban Ganga originating from District Saharanpur (UP) and District Haridwar (UK) respectively and passing through the District Muzaffarnagar. In compliance to the directions of Hon'ble NGT in the above said cases, the joint committee comprising of CPCB, UPPCB, UKPCB, MoEF&CC, NMCG and District Administration of Uttarakhand & Uttar Pradesh conducted site surveys from Roorkee (Uttarakhand) till their downstream at Shukratal Ghat (Muzaffarnagar). After the confluence of river Ban Ganga and river Solani at Shukratal (Muzaffarnagar), it is known as river Boodhi Ganga. The joint surveys were conducted on dated 14-15 September 2023 and Post-monsoon committee visit on dated 11-12 October, 2023.

The joint committee, during the survey, inspected several points/villages from where the river Solani passes from Roorkee till its downstream at Shukratal with the final objective to conduct pollution source mapping.

Pollution Source Mapping of River Solani before confluence with River Banganga

The joint committee constituted by Hon'ble Tribunal has conducted various inspections/surveys and given the following conclusions regarding river Solani which is highlighted below :

- a) During the survey, the joint committee has noted that the river Solani runs along length of 145 Kms. through Biharigarh, Bhagwanpur, Roorkee, Laksar, City /towns before falling into river Ban Ganga at U/s of Shukratal in Muzaffarnagar. All major cities/towns/ villages discharging their untreated effluent into river Solani falls only under the jurisdiction/area of Uttarakhand (Biharigarh, Bhagwanpur, Roorkee, Laksar area).

[Signature]

[Signature]

- b) Committee has observed that the river Solani receives discharge of untreated sewage from nearby villages, namely Kishanpur, Hasanpur etc. (which falls in Uttarakhand area) and also treated sewage of 33 MLD STP Roorkee.
- c) The water quality of river Solani before confluence of river Ban Ganga is also meeting primary water quality criteria for bathing.
- d) The committee during survey of the river, did not find any discharge of sewage from any drain going into the river Solani in Muzaffarnagar area.

The above inspection report is being forward for your kind perusal and further consideration.

Maneesh Kumar
26.9.25
(Maneesh Kumar)
J.R.F.

Kunwar Santosh Kumar
(Kunwar Santosh Kumar)
Asstt. Environment Engineer

Regional Officer

J.R.F.
26/9/25